പതിനഞ്ചാം കേരള നിയമസഭ ആറാം സമ്മേളനം ബുള്ളറ്റിൻ ഭാഗം - II 2022 ആഗസ്സ്, 20

നമൂർ: 278

The Kerala Public Service Commission (Additional Functions as respects certain Corporations and Companies) Amendment Bill, 2022 ന് നിയമവകപ്പിൽ നിന്നാം ലഭിച്ച ശുദ്ധിപത്രം അംഗങ്ങളുടെ അറിവിലേയ്യായി ചുവടെ ചേർക്കുന്നു.

ERRATA

In the Kerala Public Service Commission (Additional Functions as respects certain Corporations and Companies) Amendment Bill, 2022 published as Bill No.131 of Fifteenth Kerala Legislative Assembly,

- (1) in the title, for "THE KERALA PUBLIC SERVICE COMMISSION (ADDITIONAL FUNCTIONS AS RESPECTS CERTAIN CORPORATIONS AND COMPANIES) AMENDMENT BILL, 2022" read "THE KERALA PUBLIC SERVICE COMMISSION (ADDITIONAL FUNCTIONS AS RESPECTS CERTAIN CORPORATIONS AND COMPANIES) SECOND AMENDMENT BILL, 2022;
- (2) in sub-clause (1) of clause 1, for "the Kerala Public Service Commission (Additional Functions as respects certain Corporations and Companies) Amendment Act, 2022" read "the Kerala Public Service Commission (Additional Functions as respects certain Corporations and Companies) Second Amendment Act, 2022";
- (3) in the 5th paragraph of STATEMENT OF OBJECTS AND REASONS, for "the Kerala Public Service Commission (Additional Functions as respects certain Corporations and Companies) Amendment Bill, 2022" read "the Kerala Public Service Commission (Additional Functions as respects certain Corporations and Companies) Second Amendment Bill, 2022".